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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 12/13-14/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2018**

Name of the Company: Columbia Global Ltd.

Section of the Companies Act: Section 13 and 14 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for Petitioner.

Order pronounced in open court. Vide separate sheets.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 5th day of March, 2018.

**BEFORE NATIONAL COMPANY LAW TRIBUNAL  
AMEDABAD BENCH  
AHMEDABAD**

**CP No. 12/13-14/NCLT/AHM/2018**

**In the matter of:**

1. Columbia Global Limited  
9, Madhuvan Apartments  
B/h. Sukh Sagar Tower  
Pragna Society Road  
Navrangpura  
Ahmedabad 380 009 : Petitioner

**Order delivered on <sup>5<sup>th</sup></sup> March, 2018**

**CORAM: Hon'ble Ms. Manorama Kumari, Member Judicial**

**Appearance:**

Mr. Prashant Patel, learned advocate for the petitioner

**ORDER**


1. Columbia Global Limited has filed this application under Section 14 (1) of the Companies Act, 2013 with a prayer to confirm the alteration of "Columbia Global Limited" into a Private Limited Company with name "Columbia Global Private Limited" and for alteration in the Memorandum and Articles of Association accordingly.

*Manorama*

2. The facts in brief, that are germane for disposal of this petition, are as follows: -
  
3. The petitioner company was incorporated on 18<sup>th</sup> April, 1995 as a Public Limited Company. It is stated that since the date of incorporation there is no involvement of public in the shareholding of the petitioner company or in the management of the petitioner company.
  
4. Board of Directors of the petitioner company in its meeting dated 05.09.2017 resolved to convert Columbia Global Limited into a Private Limited company in order to avoid unnecessary formalities and to have privileges that are available to private limited company under the Companies Act, 2013 in order to help the management to carry out affairs of the company more efficiently and economically. It is also stated in the petition that conversion of petitioner company from public limited company to private limited company would not adversely affect any of the shareholders, creditors or any other related parties. Further, it is stated that, the company in its Extra Ordinary General Meeting held on 29.09.2017 passed a special resolution for conversion of Columbia Global Limited into Columbia Global Private Limited.

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5. Petitioner filed affidavit of the Director of the company. Petitioner also filed list of members of the company and affidavit of two Directors in respect of creditors of the company.
6. <sup>DA</sup> perusal of the material on record establish that petitioner company has not involved public either in shareholding or in the Board of Directors. In spite of notice to the creditors, no objection was raised either by public or by creditors. Therefore, there is no impediment to convert the petitioner company into a private limited company. Hence, this Tribunal hereby approve the conversion of Columbia Global Limited into Columbia Global Private Limited and further approved alteration in the Articles of Association. Petitioner is directed to file a copy of this order along with alteration in Articles of Association with the Registrar of Companies within a period of 15 days from the date of this order. No order as to costs.



**Ms. Manorama Kumari,  
Member Judicial  
Adjudicating Authority**

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